SHRI V. K. DHAGE: I would like the copy to be placed on the Table of the House, if he can do it.

DR. K. L. SHRIMALI: I will do that.

SHRI BHUPESH GUPTA; May I know, Sir, whether the Government is aware of the criticisms of its policies with regard to sports and that it has been pointed out by many people that because the Government does not encourage sports in this country in a proper way, our performance abroad in such functions is poor?

Dr. K. L. SHRIMALI: Government have been taking increasing interest in the development of sports and I have already appointed this committee. As soon as their report comes, Government will take necessary action. Government are most anxious to develop sports in the country.

SHRI BHUPESH GUPTA: May I know, Sir, why the sportsmen of this country, wellknown sportsmen in various games, are not associated in this matter of enquiry in a direct way?

DR. K. L. SHRIMALI: I am surprised that the hon. Member . . .

SHRI BHUPESH GUPTA: Some of them.

DR. K. L. SHRIMALI: All of them are leading people in the realm of sports.

SHRI BHUPESH GUPTA: Some.

Dr. K. L. SHRIMALI: I challenge the hon. Member to give a better list of names than this.

•514. [The questioner (Moulana Af. Faruqi) was absent. For answer, vide cols. 3141-42 infra.]

RECOMMENDATIONS OF THE PUBLIC ACCOUNTS COMMITTEE ON THE AFFAIRS OF INDUSTRIAL FINANCE CORPORATION

•515. SHRI T. S. AVINASHILIN-GAM CHETTIAR: Will the Minister of FINANCE be pleased to refer to the Report of the Public Accounts Committee for 1957-58 on the affairs of the Industrial Finance Corporation and state:

to Questions

(a) what action has been taken by Government on matters mentioned in para 134 of the report; and

(b) whether there have been cases when the advice of the Ministry of Commerce and Industry has been disregarded in the matters of giving loans to new industries?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA) : (a) The opinion of the Attorney-General has since been obtained.

(b) The Industrial Finance Corporation has reported that the advice of the Ministry of Commerce and Industry has not been disregarded except In the cases already reported to the Public Accounts Committee in July 1956.

SHRI T. S. AVTNASHILINGAM CHETTIAR: What is the advice that has been obtained?

SHRIMATI TARKESHWARI SINHA: Is it part (a) or part (b) of the question?

MR. CHAIRMAN: You want to know the Attorney-General's advice?

SHRI T. S. AVINASHILINGAM CHETTIAR: Yes.

SHRIMATI TARKESHWARI SINHA: The Accountant General, Central Revenues, in his audit report about the former Managing Director of the Industrial Finance Corporation said that he was paid certain sum in lump being the amount equal to six months' leave salary and it was commented upon by the Public Accounts Committee and the Public Accounts Committee desired that the opinion and the advice of the Attorney-General should be taken. The advice has been obtained from the Attorney-General and it has been already sent to the Lok Sabha Secretariat to be delivered to the Public Accounts Committee. Oral Answers

SHRIMATI TARKESHWARI SINHA: The Attorney-General has said that the amount of Rs. 21,000|- that was paid as equivalent to six months' > salary to the Managing Director as compensation for leave not enjoyed, 'by him was neither a salary nor an allowance within the meaning of section 9(d) of the Act and the payment of it would not, therefore, require approval of the Central Government.

S. AVINASHILINGAM SHRI Τ. CHETTIAR: May I know whether the Government will direct that the amount should be recovered?

SHRIMATI TARKESHWARI SINHA: It will depend on the Public Accounts Committee. It has been referred to the Public Accounts Committee.

OUTSTANDING AMOUNT DUE FROM PAKISTAN TO INDIA

*516. SHRI T. S. AVINASHILINGAM CHETTIAR: Will the Minister of FINANCE be pleased to state:

(a) the amount due from Pakistan to India as on 31st March, 1958 and under what heads;

(b) what amount has been paid by Pakistan to India during the last three years; and

(c) what steps are being taken by Government to collect the outstanding amount?

THE MINISTER OF REVENUE AND i EXPENDITURE CIVIL (Shri B. | GOPALA REDDI) : (a) The amounts due 'to India from Pakistan in respect of ^various outstanding financial items are still under discussion between the two countries and the final sum due ihas not been determined. A broad idea of the outstandings against Pakis- ; tan was given in a statement on outstanding financial issues between India j and Pakistan laid on the Table of the i House on 5th September, 1957. Since I

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to Ouestions then one more instalment of Partition debt fell due on 15th of August, 1958.

(b) Nothing has been paid.

(c) The outstanding financial issues are to be discussed at Finance Minister's level between the two countries. It has not been possible to fix this meeting so far.

T. S. AVINASHILINGAM Shri CHETTIAR: May I know, Sir, whether the Government have been taking from time to time credit for payment of these loans back and till now may I know whether any item of it has been substantiated and payment has been received?

SHRI B. GOPALA REDDI: I think only in 1952 a credit of Rs. 9 crores was taken and it was not paid.

S. AVINASHILINGAM Т SHRI CHETTIAR: Does it mean that what is due to us every year is not taken credit of in the account? Does it mean that unless it is taken credit of it goes by default and what is happening?

SHRI B. GOPALA REDDI: Nothing goes by default. Unless something is finalised between the two Governments, we cannot be taking credit, which will not be realised. Unless we are sure of realising it, it is no use putting it in the budget estimates.

SHRI V. K. DHAGE: What is the total amount due in this regard?

SHRI B. GOPALA REDDI: There are several items. There are some nine claims made by Pakistan Government against Indian Government and there are 21 items made by India against Pakistan, and the whole thing has to be settled at Finance Ministers' level some time or other.

SHRI V. K. DHAGE: The hon. Minister said that he had placed a statement on the Table of the House with regard to this. May I know what is